

WELFARE AND CULTURE be pleased to refer to the reply given to Starred Question No. 804 on 23rd April, 1973 regarding promotion of Scheduled Castes/Scheduled Tribes in Education Department under Delhi Administration and state:

(a) whether the requisite information has since been collected;

(b) if so, the main points thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) Yes, Sir.

(b) Promotions to the posts of Post Graduate Teachers and above were stayed by the Hon'ble Higher Court of Delhi by an order passed in September, 1971 and consequent upon its modification in February, 1973, nine eligible teachers belonging to Scheduled Castes have been promoted to the posts of Post Graduate Teachers. Besides this, five Assistant Teachers belonging to Scheduled Caste have been promoted to the posts of Trained Graduate Teachers (General). The promotion of the remaining categories of teachers is under consideration of Delhi Administration.

(c) Question does not arise.

आयुर्वेदिक पद्धति पर किया गया अध्य

3199. श्री कुल कन्व डागा :

श्री शिव कुमार झाखी :

क्या स्वास्थ्य और परिवार नियंत्रण मंत्री यह बताने की कृपा करेंगे कि .

(क) एलोपैथी पर किये जाने वाले व्यय की तुलना में आयुर्वेदिक पद्धति पर केन्द्रीय सरकार द्वारा किसकी वार्षिक राशि व्यय की जाती है ; और

(ख) क्या डाक्टरों का वेतन वेद्यो के वेतनो से तीन गुना अधिक है और यदि हा, तो इसके क्या कारण है ?

स्वास्थ्य और परिवार नियंत्रण मन्त्रालय में उपमंत्री (श्री ए० के० किस्कू) :
(क) 1972-73 के दौरान केन्द्रीय सरकार के अस्पतालो और दिल्ली तथा नई दिल्ली स्थित केन्द्रीय स्वास्थ्य योजना प्रौद्योगिकी में एलोपैथिक पद्धति की उपचार व्यवस्था पर केन्द्र का जो खर्चा हुआ वह कुल अनुमान 574.8 लाख रुपये था। इसी अवधि में आयुर्वेदिक पद्धति की उपचार व्यवस्था पर 9.80 लाख रुपये खर्च हुए।

(ख) केन्द्रीय स्वास्थ्य योजना, दिल्ली के अधीन आयुर्वेदिक चिकित्साको का स्वीकृत वेतन मान 300-800 रुपये है। इसके साथ-साथ उन्हें वेतन का 25 प्रतिशत जो कम से कम 150 रुपये प्रति मास है, नान-प्रेक्टिसिंग भत्ता मिलता भी है। जनरल ड्यूटी मेडिकल अफसर (ग्रेड II) के रूप में एलोपैथिक डाक्टरों का वेतन 350-900 रुपये है और उन्हें वेतन का 33 1/3 प्रतिशत जो कम से कम 150 रुपये प्रति मास है, नान-प्रेक्टिसिंग भत्ता दिया जाता है। जनरल ड्यूटी मेडिकल अफसर (ग्रेड I) का वेतन 400-1250 रुपये है इसके साथ उन्हें वेतन का 50 प्रतिशत की दर से नान-प्रेक्टिसिंग भत्ता दिया जाता है। इसके प्रतिरिक्त एल.पैथिक डाक्टर और आयुर्वेदिक चिकित्सक दोनों को अन्य भत्ते, जिन में सवारी भत्ता भी शामिल है, एक ही दर पर दिये जाते हैं। भारत सरकार के प्रधान एलोपैथिक डाक्टर केन्द्रीय स्वास्थ्य सेवा में सम्बद्ध रखते हैं तथा केन्द्रीय सरकार अथ शासित क्षेत्रों और स्वायत्तशासी निकायों के अधीन नौकरियों के लिए उनकी नियुक्ति की जाती है। इन डाक्टरों को किस प्रकार का काम दिया जाता है और कुल भिलाकर उनकी नौकरी को शर्तें क्या हैं, इन बातों को ध्यान में रखते

दुए इनकी परिलब्धियां निर्धारित की जाती है।

12.03 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED RETRENCHMENT OF HARBOUR WORKERS IN ANDAMAN AND NICOBAR ISLANDS

SHRI SEZHIYAN (Kumbakonam): I call the attention of the Minister of Shipping and Transport to the following matter of urgent public importance and request that he may make a statement thereon:—

The reported retrenchment of about 700 harbour workers in Andaman and Nicobar Islands.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): The Andaman Harbour Works Organisation was set up in 1966-67 as a purely temporary project for the development of harbour facilities at different sites in the Andaman & Nicobar group of islands. A number of works were completed towards the end of 1972-73. As in all projects, this necessitated the retrenchment of workers not required for later maintenance and operation.

Due to reduced budget allocation for the year 1973-74, it was necessary to slow down the works still to be completed and the workers thus rendered surplus had also to be retrenched.

Due to the reasons mentioned above, 714 workers had to be retrenched. About 670 workers are working at present.

Retrenchment compensation consists of one month's pay in lieu of notice and 15 days' pay for every completed year of service is admissible to all the retrenched workers as per rules. Most of the retrenched workers have accepted the compensation and other dues and have either left the islands in a peaceful way for the

mainland or are in the process of leaving depending upon the availability of passage.

A few workers—numbering not more than 10—have resorted to relay hunger strike at Port Blair and Campbell Bay as a protest against this retrenchment. The situation is peaceful.

SHRI SEZHIYAN: Mr. Speaker, Sir, the Minister in his reply has tried to give us a picture of peaceful and contented situation there. I am afraid the situation may not be as peaceful and sweet as described by the Minister, judging by the number of telegrams coming out and giving instances of pitiable cases. For instance, I have received a telegram from the Andaman and Nicobar Government Employees and Workers' Federation which reads:

"Federal Council decided Boycott Independence Day throughout territory by all its affiliated Unions by continuing mass hunger strike and black flags procession 15th August protesting against nonsettlement harbour works employees demands specially reinstatement retrenched workers and Federations Demand joining time free passage bringing employees completing three years of service to workcharge, etc despite moving matter at Prime Minister's level also Stop agitation hunger strike by Harbour Works Union continuing. Request settle demands immediately."

I have also received telegrams from the Harbour Workers of the Campbell Bay and Port Blair. I do not blame the Minister. The administration is so drowsy and so lethargic. As you are aware, the Andaman and Nicobar Islands are far removed from the mainland by about 750 miles, and without proper communication and quick transport facilities, probably the news of any mishap or an incident that happens there takes weeks, if not months, to reach the mainland and also probably further delay is caused to reach the authorities that are at Delhi. Therefore, isolated and left to